N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021 and 27.09.2021), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **04.10.2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **A. A. SAYED** **AND** The Hon'ble Shri. Justice **S. G. DIGE** **(Court Room No. 49)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.
2	The Hon'ble Shri Justice **S. S. SHINDE** **AND** The Hon'ble Shri Justice **V. G. BISHT** **(Court Room No. 43)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.	**ORIGINAL SIDE** -----

		(B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court) (D) Criminal Contempt Petitions. (E)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards. (G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.	
3	The Hon'ble Shri Justice **S. J. KATHAWALLA** **AND** The Hon'ble Shri. Justice **MILIND JADHAV** **(Court Room No. 20)** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Civil Writ Petitions relating to Energy and Airports. (C) Civil Writ Petitions relating to Forests. (D) Contempt Appeals. (E) All Letters Patent Appeals. (F) All Arbitration Appeals pertaining to Division Bench. (G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Writ Petitions relating to Energy and Airport. (C) Writ Petitions relating to Forests. (D) All Arbitration Appeals pertaining to Division Bench. (E) All Appeals (except those assigned to other Court). (F) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (G) Appeals under Section 13 of the Commercial Courts Act, 2015.

		(H) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (I) Appeals under Section 13 of the Commercial Courts Act, 2015.	
4	The Hon'ble Shri Justice **NITIN JAMDAR** **AND** The Hon'ble Shri Justice **SARANG V. KOTWAL** **(Court Room No. 54)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (except those assigned to other Courts) (B) All other Criminal work not assigned to other Courts. (C) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/ Pre-mature release. (D) All Preventive Detention Matters. (E) Habeas Corpus Matters and Criminal References. (F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.
5	The Hon'ble Smt. Justice **S. S. JADHAV** **AND** The Hon'ble Shri Justice **PRITHVIRAJ K. CHAVAN** **(Court Room No. 6)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (D) All Applications for Leave to Appeal. (E) Confirmation of Death Sentence Case Nos. 02/2014, 01/2017, 01/2019, 02/2019, 03/2019, 07/2019 with	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Criminal Contempt Petitions.

		connected Appeals. (F)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	
6	The Hon'ble Shri Justice **G. S. PATEL** **(Court Room No. 37)** **Commercial Division**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Arbitration matters.	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All Intellectual Property Matters from the year 2019 and onwards. (B) Testamentary Matters. (C) All Suits from the year 2013 and onwards. (D) Matters pertaining to Land Acquisition. (E) All civil matters of Single Judge not specifically assigned to other Courts. (F) All Commercial Disputes of value of Rupees 100 Crores or more.
7	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **(Court Room No.3)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of even years. (C) All pending Anticipatory Bail Applications of the year 2018 from Nos.ABA/1008/2018 to ABA/ 2075 / 2018.	**ORIGINAL SIDE** -----

8	The Hon'ble Shri. Justice **NITIN W. SAMBRE** **(Court Room No. 28)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) All Applications for leave to prefer Appeal of odd years. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts. (E) Pending Anticipatory Bail Applications from No. ABA/28/2019 to ABA 548/2019.	**ORIGINAL SIDE** ----
9	The Hon'ble Shri Justice **A. K. MENON** **(Court Room No. 21)** **Commercial Division**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For admission, hearing and order matters therein : (A) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act. (B) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (C) Suits up to the year 2012 (D) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (E) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein. **AND** **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**

10	The Hon'ble Shri. Justice **C. V. BHADANG** **(Court Room No. 28)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein. (C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court). (D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts). E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/1072/2019 to BA/1460/2019. (F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015. (G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.	**ORIGINAL SIDE** -----
11	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No.19)**	**APPELLATE SIDE** For admission, hearing and order matters therein :- (A) All Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) All Civil Miscellaneous Applications.	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Writ Petitions not assigned to other Courts up to the year 2015.

		(C) All Civil Work not assigned to other Courts. (D) Civil Contempt References from District Judiciary. (E) All First Appeals of Even years.	
12	The Hon'ble Shri Justice **N. J. JAMADAR** (Court Room No. 9)	**APPELLATE SIDE** For admission, hearing and order matters therein:- (A) All First Appeals of Odd years.	**ORIGINAL SIDE** For admission, hearing and order matters therein:- (A) All Administration Suits and Partition Suits. (B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) All Insolvency matters.

NOTE

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice S. S. Shinde** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice S. S. Jadhav and vice versa.**

B) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice P. B. Varale.**

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang and vice versa.**

D) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** is allowed before the Court presided over by the **Hon'ble Shri. Justice A. K. Menon.**

Dated this 22nd September 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I)
High Court, A.S., Bombay.